

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 88 OF 2017 &
IA NO. 235 OF 2018**

Dated: 19th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

Counsel for the Appellant(s) : Mr. Nishant Kumar
Mr. Ambuj Dixit
Mr. Lakshyajit Singh Bagdwal

Counsel for the Respondent(s) : Mr. Tushar Nagar for R-2

ORDER

(IA No. 235 of 2018 – for delay in filing rejoinder)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, IA No. 235 of 2018 (Application for delay in filing rejoinder) is allowed. Rejoinder is taken on record. The application is disposed of.

List the matter for hearing on **20.11.2018**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

mk/tpd